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*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

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## PART IV.

**Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.**

### HOME, REVENUE AND FINANCE DEPARTMENTS.

#### NOTIFICATIONS.

*The 5th April 1937.*

**No. 3643-P.**—The following notification, issued by the Government of India in the Home Department, is republished for general information.

By order of the Governor,

**P. T. MANSFIELD,**

*Chief Secretary to Government.*

#### POLICE.

*New Delhi, the 17th March 1937.*

**No. F.-20/1/37.**—A general competitive examination for admission to Indian Police

will be held by the Public Service Commission at Allahabad, Bombay, Nagpur, Patna and Shillong, beginning on Wednesday, the 1st September 1937, and the following vacancies will be filled on the result thereof in the several selection areas:—

(a) United Provinces	...	...	1
(b) Bombay and Sind	...	...	2
(c) Central Provinces	...	...	1
(d) Bihar and Orissa	...	...	1
(e) Assam	...	...	1

2. A limited competitive examination will be held, on the same date and jointly with the general examination at Calcutta and

Madras, under Part III A of the Indian Police (Recruitment) Rules, 1927, as amended, for the following vacancies:—

- |             |     |   |
|-------------|-----|---|
| (i) Bengal  | ... | One for a Muhammadan*   |
| (ii) Madras | ... | Three. (a) Two for Non-Brahman Hindu community, and   |
|             |     | (b) One for a candidate from the group "Other communities including Scheduled Classes", i. e., from communities other than Brahmans, Non-Brahman Hindus, Muhammadans, Anglo-Indians, Christians and Non-Asiatics. |

If, however, no suitable candidate is forthcoming or if there is no applicant from candidates belonging to "other communities including Scheduled Classes" the candidate shall be recruited from the Muhammadan community.

3. A candidate must be eligible to appear in a selection area for which an examination has been announced.

For the vacancies mentioned in 1 (b) above, candidates both from Bombay and Sind, and for the vacancy mentioned in 1 (d) above, candidates from both Bihar and Orissa are eligible to compete.

4. The qualifications of candidates and the subjects, for both examinations, will be as prescribed in the rules and regulations appended hereto.

5. Candidates selected for admission will be informed at what time and place they should present themselves.

6. Every application must be on the prescribed form and must reach the office of the Collector\* or Deputy Commissioner of the District in which the candidate resides, or, if he is resident in a State in India, of the Political Officer or Agent, on or before the 1st May, 1937. Applications will be forwarded by the Collector\*, Deputy Commissioner, Political Officer or Political Agent, as the case may be, to the Local Government of the Governor's province in the selection area for which the applicant is a candidate. Copies of the Application Form, together with the Rules, Regulations and Syllabus of the examination, may be obtained from the local Government of the Province, or the Political Officer or Agent, as the case may be.

*Note.*—Candidates who are in Government service at the time of application (whether in a permanent or temporary capacity) should obtain and attach to the applications the permission of the head of their departments in accordance with the orders contained in the Government of India, Home Department, notification no. F. 510-31- Establishments, dated the 7th June, 1934.

7. Any person who has appeared at an examination the passing of which will render him eligible to appear at the Indian Police Examination but has not been informed of the result, may apply for admission to the

latter examination. A candidate who intends to appear at such a qualifying examination may also apply, provided the qualifying examination is to be concluded before the commencement of the Indian Police Examination. His application will be accepted provisionally if he is eligible in all other respects and he will be required to furnish before the 1st July 1937, to the Local Government, or thereafter to the Public Service Commission, but not later than the date on which the results are ready for communication to the Government of India, proof of having passed such qualifying examination.

8. Candidates must have been born not earlier than the 2nd August 1913 and not later than the 1st August 1916. THESE AGE LIMITS CAN IN NO WAY BE RELAXED.

9. No allegation that an Application Form or a letter respecting such form has been lost or delayed in the post will be considered unless the person making such allegation produces a lost Office Certificate of posting. Candidates who delay their applications till a late date do so at their own risk.

10. A candidate for whom a declaration under section 96-A of the Government of India Act, 1919, is necessary [see rule 6 (ii)] should take immediate steps to obtain the requisite declaration. He will not be appointed unless he has obtained the declaration.

*Note.*—After 1st April 1937 the reference to section 96-A of the Government of India Act, 1919, should be construed as referring to section 262 (3) of the Government of India Act, 1935.

11. Candidates should state the name of the examination for which they have applied in all correspondence with the Public Service Commission.

12. Only successful candidates will be examined medically. Candidates are recommended to consult a Civil Surgeon as to their physical fitness before entering for the examination. The Medical Regulations are published for the convenience of candidates and in order to enable them to ascertain the probability of their coming up to the required physical standard.

*Note.*—After the 1st April 1937 the Public Service Commission will be known as the Federal Public Service Commission.

R. M. MAXWELL,  
Secy. to the Govt. of India.

## THE INDIAN POLICE (RECRUITMENT) RULES, 1927, AS SUBSEQUENTLY AMENDED

\* \* \* \* \*

### PART III.

#### APPOINTMENT BY GENERAL COMPETITIVE EXAMINATION IN INDIA.

6. A candidate must be a male and either—

- (i) A British subject of Indian domicile whose father (if alive) is a British subject, or a subject of a State in

\* In the case of Calcutta, the Commissioner of Police.



India, or (if dead) was at the time of his death either a British subject or a subject of a State in India, or a person in the permanent service of the Crown, or a person who had retired from that service, or

- (ii) a ruler or a subject of a State in India in respect of whom the Governor General in Council has made a declaration under section 96-A of the Government of India Act.

Provided that in the case of a British subject the requirements of this rule may be waived by the Secretary of State in Council if he is satisfied that their observance would occasion exceptional hardship, and the candidate is so closely connected by ancestry or upbringing with His Majesty's dominions as to justify special treatment.

7. A candidate must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of the duties of a member of the Indian Police, and a candidate who is found after examination by a Medical Board not to satisfy these requirements will not be appointed.

8. A candidate must satisfy the Public Service Commission that his character is such as to qualify him for employment in the Indian Police.

9. A candidate must have attained the age of 21 and not have attained the age of 24 on the first day of August in the year in which he is selected for admission to the Competitive Examination.

10. A candidate must hold a Degree of a University \*approved by the Governor General in Council or have passed the Diploma Examination in the 1st or 2nd Division from the Aitchison College, Lahore, the Mayo College, Ajmer, the Daly College, Indore, the Rajkumar College, Rajkot, or the Rajkumar College, Raipur, or have passed the Cambridge School Certificate examination and have a 'Certificate A' that he has passed the last mentioned examination. In exceptional cases the Public Service Commission may,

on the recommendation of the Local Government, treat as a qualified candidate a candidate who, though not possessing any of the foregoing qualifications, has passed examinations conducted by other institutions of a standard which in the opinion of the Public Service Commission justifies his admission to the examination.

*Note.*—"A candidate who has secured the Cambridge School Certificate 'B' will be eligible for admission to the examinations to be held in 1936 and 1937, provided that he produces a certificate from the Head of the Institution from which he appeared at the examination to show that prior to being awarded the certificate, he underwent the course necessary for being entered for 'Certificate A' in an approved school and was eligible for being so entered."

11. (1) For the purposes of the examination the Governor General in Council shall constitute selection areas, and every candidate shall be assigned to an area, in which he is resident or in which he is treated as resident.

(2) For the purpose of these rules a candidate is resident in the selection area in which his parents (or surviving parent) have their permanent residence at the date of his application, or, if both his parents are dead, in the selection area in which he himself ordinarily resides otherwise than for the purpose of his own education provided that the Public Service Commission may in special circumstances allow a candidate to be treated as resident in another selection area.

Provided also that no candidate can compete for an appointment in Burma, unless at the date of his birth and at the time of making his application he was domiciled in Burma.

(3) Each of the selection areas mentioned in sub rule 2 of this rule shall include such Indian States or parts of an Indian State or States, as the Governor General in Council may consider to be most closely united, having regard to considerations of race, language, etc., to the parts of British India included in the selection area.

(4) A candidate who has competed, or has been accepted as eligible to compete, in any one selection area cannot thereafter compete in any other selection area.

12 (1) In each selection area a Selection Committee shall be constituted by the Local Government and shall perform in accordance with arrangements made by the Local Government and approved by the Public Service Commission the functions hereinafter assigned to it. Every Selection Committee shall include at least one unofficial member. The Public Service Commission shall be entitled to appoint one of their members to act as a member of any Selection Committee.

(2) For the purpose of this rule the Local Government means the Local Government of the Governor's province which constitutes or is included in the selection area.

\* The following Universities have been approved by the Governor General in Council, viz :—

<p><i>Indian Universities.</i></p> <p>Any University incorporated by an Act of the Central or a Provincial Legislature in India.</p> <p>The Mysore University.</p> <p>The Osmania University.</p> <p><i>English and Welsh Universities.</i></p> <p>The Universities of Birmingham, Bristol, Cambridge, Durham, Leeds,</p>	<p>Liverpool, London, Manchester, Oxford, Sheffield and Wales.</p> <p><i>Scotch Universities.</i></p> <p>The Universities of Aberdeen, Edinburgh, Glasgow and St. Andrews.</p> <p><i>Irish Universities.</i></p> <p>The University of Dublin (Trinity College).</p> <p>The Queen's University of Belfast.</p>
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## PART IIIA.

## APPOINTMENT BY LIMITED COMPETITIVE EXAMINATION IN INDIA.

(3) The Selection Committee shall examine every application from a candidate assigned to the area for which they have been constituted and shall interview every candidate who appears to be qualified under these rules for appointment to the Indian Police.

(4) The Selection Committee shall make a list of those persons whom they recommend for admission to the examination. They shall include in the list no candidate whom, having regard to his personality, character, physique and general suitability as shown by his previous career, they do not consider in all respects suited for appointment to the Indian Police in the selection area. They shall also exclude from the list any candidate with regard to whom they are satisfied that he will not qualify in the written examination. The Selection Committee shall award in respect of the interview to those candidates whom they recommend for admission to the examination, marks not exceeding the number of marks mentioned in the regulations made under these rules and the marks so awarded shall be added to the marks gained at the written examination.

(5) Each Selection Committee shall send its list of recommended candidates to the Local Government, who shall forward it to the Public Service Commission with such observations as they may desire to make. The candidates so recommended shall be admitted to the examination unless they are disqualified under the rules or are excluded by the Public Service Commission on the recommendation of the Local Government. To every candidate selected for admission to the examination, the Public Service Commission shall give a certificate of having been so selected and no person to whom such certificate has not been given shall be admitted to the examination.

13. No recommendations except those invited in the form of application will be taken into consideration. Any attempt on the part of a candidate to obtain support for his application by other means may disqualify him for selection.

14. The Competitive Examination shall be conducted in accordance with regulations made by the Governor General in Council and such fees may be charged to candidates as may be prescribed in those regulations.

15. A list of the candidates shall be made out for each area in order of their proficiency as disclosed by the aggregate marks finally awarded to each candidate and in that order so many of the candidates up to the determined number of appointments in each area as are found by the Public Service Commission to be qualified by examination shall be declared to be successful candidates for the Indian Police, provided that the Governor General in Council is satisfied that they are duly qualified in other respects.

16 (1) Candidates for appointment under this Part shall possess the qualifications required of candidates for appointment under Part III and such additional commual or other qualifications as may be specified by the Governor General in Council, and shall be selected and appointed in the manner prescribed by the rules contained in Part III, all the provisions of which shall, save as provided in this rule, be applicable. The examination of candidates for appointment under this Part shall be held either jointly with the examination held under Part III or separately, as the Public Service Commission may decide. If the examination is held jointly a separate list of candidates to be appointed under this Part shall be made in accordance with rule 15 for each area affected.

(2) When announcing that a limited competitive examination is to be held jointly with a general competitive examination, the Governor General in Council may also announce that the making of appointments by means of that examination will be contingent or conditional upon the result of the general competitive examination to be held jointly with it; and, in such cases, the appointments, if any, to be made by means of the limited competitive examination shall be made in accordance with the terms of such announcement.

NOTE.—After the 1st April 1937 the Public Service Commission will be known as the Federal Public Service Commission.

REGULATIONS MADE BY THE GOVERNOR-GENERAL IN COUNCIL UNDER THE INDIAN POLICE (RECRUITMENT) RULES, 1927, AS SUBSEQUENTLY AMENDED.

1. Candidates shall apply before such date to such person and in such manner as the Governor General in Council shall prescribe.

2. (a) The Governor-General in Council has constituted the following selection areas:—

- (1) The Presidency of Madras and Coorg.
- (2) The Presidency of Bombay and Sind.
- (3) The Presidency of Bengal.
- (4) The United Provinces and Ajmer-Merwara.
- (5) The Punjab, Baluchistan and Delhi.
- (6) Burma.
- (7) Bihar.
- (7-A) Orissa.
- (8) The Central Provinces.
- (9) Assam.



(10) The North-West Frontier Province.  
(b) The Indian States have been allocated as follows:—

Group no.	Name of Indian States.	Selection Areas.
1	Mysore ...	Madras and Bombay.
2	Hyderabad ...	Bombay, Central Provinces and Madras.
3	Western India States, Gujarat and Deccan States.	Bombay.
4	Kashmir and Punjab States.	Punjab.
5	Rajputana States ...	Bombay, United Provinces and Punjab.
6	Central India States	Bombay, Central Provinces and United Provinces.
7	Gwalior ...	Central Provinces, United Provinces and Bombay.
8	Baluchistan States ...	Punjab.
9	States in relations with the Punjab, United Provinces, Bengal and Assam Governments.	The province with which they are in political relations.
10	States in relations with North-West Frontier Province.	North-West Frontier Province.
11	Sikkim ...	Assam and Bengal.
12	Eastern States ...	Central Provinces and Bihar and Orissa.
13	Madras States ...	Madras.
14	Khairpur State ...	Sind.

3. Candidates admitted to the examination will be examined in India at such time and such place, or places, as the Governor-General in Council shall direct. There will be a *viva voce* test, the maximum number of marks for which will be 400, and candidates will be examined in the following subjects, each of which will carry 200 marks:—

Section A.—To be taken by all candidates:—

- (1) (a) English, Paper I (Essay).
- (b) English, Paper II.
- (2) Geography.
- (3) Indian History.
- (4) Elementary Mathematics.
- (5) General Knowledge.

Section B.—Candidates are allowed to take not more than two of the following:—

- (6) Sanskrit.
- (7) Arabic.
- (8) Persian.
- (9) Latin.

- (10) French.
- (11) Physics.
- (12) Chemistry.
- (13) Botany.
- (14) Zoology.
- (15) Higher Mathematics.
- (16) Political Economy.
- (17) English Language and Literature.
- (18) Constitutional Law.
- (19) Criminal Law and Procedure.
- (20) British History.

4. The standard and syllabus of the examination shall be such as the Public Service Commission shall prescribe and the Commission shall, if they think it desirable, determine what shall be the qualifying marks in all or any of the subjects of examination.

5. From the marks assigned to candidates in each subject such deduction will be made as the Public Service Commission may consider necessary in order to secure that no credit is allowed for merely superficial knowledge.

6. If a candidate's handwriting is not easily legible a deduction will be made on this account from the total marks otherwise accruing to him.

7. Credit will be given for good English, including orderly, effective and exact expression combined with due economy of words, in all the subjects of the examination and not only in the papers which are specially devoted to English.

8. Candidates must pay the following fees:—

A—To the Public Service Commission—

- (i) Rs. 7-8-0 with the application form,
- (ii) Rs. 50 immediately on receipt of an admission certificate from the Public Service Commission.

(Only Treasury Receipts for these amounts will be accepted by the Public Service Commission.)

B—To the Local Government—

Rs. 16 before examination by a Medical Board in the case of successful candidates.

No claim for a refund of these fees will be entertained.

NOTE 1.—When a limited competitive examination is held jointly with a general one, a candidate for both need submit only one application (but in duplicate) and pay only one application fee.

NOTE 2.—The attention of candidates is drawn to the following extract from the Agreement which successful candidates, if appointed as probationers, are required to sign after appointment.

“That he will continue in the service of the Government at any place or places to which he may be ordered from time to time to proceed, and will at all times employ himself, wholly, efficiently and diligently under the orders and instructions of the Government, and of the officers who may be placed over him, as an officer of Police.”

NOTE 3.—After the 1st April 1937, the Public Service Commission will be known as the Federal Public Service Commission.

*The 3rd April 1937.*

**No. 812-C.**—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

HOME DEPARTMENT.

GENERAL.

*The 15th March 1937.*

**No. 1011/9332-P. B.**—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby declares to be forfeited, to His Majesty, all copies, wherever found, of a pamphlet in Panjabi verse (Persian script) entitled "Kukroon Ghoon" written by Muhammad Ibrahim, published by him from village Ainwala, post office Tandhanwala, district Lyallpur, and printed by Abdul Hamid at the Feroz Printing Works, Lahore, and all other documents containing copies or translations of, or extracts from the said pamphlet, inasmuch as the said pamphlet contains matter of the nature described in clause (a) of sub-section (1) of section 4 of the said Act.

By order of the Governor in Council,

F. H. PUCKLE,

*Chief Secretary to Government, Punjab.*

*The 6th April 1937.*

**No. 854-C.**—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor in Council,

P. T. MANSFIELD,

*Chief Secretary to Government.*

POLICE DEPARTMENT.

MISCELLANEOUS.

*Lucknow, the 23rd March 1937.*

**No. N. 177-P/VIII—1049.**—In exercise of the power conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (Act XXIII of 1931), the Governor in Council hereby declares to be forfeited to His Majesty every copy of a leaflet in Hindi entitled "Chandra Shekhar Azad ki yad men" (In memory of Chandra Shekhar Azad, an appeal by the Communist Party of the Allahabad District) purporting to have been issued by the Allahabad District Committee of the Indian Communist Party, a branch of International, inasmuch as it contains matter of the nature described in sub-section 1(a) and (b) of section 4 of the aforesaid Act.

By order of the Governor in Council,

C. W. GWYNNE,

*Chief Secretary to Government,  
United Provinces.*